

[Shri Raghu Ramaiah]

Probably, my hon. friend knows that for 1975 the consumption target is 5,000,000 tonnes and we have now planned for a target of 49,56,000 tonnes of nitrogenous fertilisers. Similarly about other cases. It is very difficult to say to what extent a particular project will affect the whole target; after all, you have to take into account the entire gamut of production, the various schemes on the anvil and also new ones which may come out.

SHRI NARENDRA SINGH MAHIDA (Anand): The people of Gujarat are very anxious about this scheme because it involves the development of a backward area also. Everywhere in our constituencies people are asking questions about the Narmada and the Mithapur Projects and, naturally, they are eager. Moreover, the Tatas have said that this scheme is feasible only at Mithapur and nowhere else in India. May I know what substantial modifications have been made in the proposal recently in the light of the criticism made by the Planning Commission? May I also know whether the Government of India have noted that the Shah of Iran is visiting India next month and that negotiations would have to be carried on with the Iranian Government? In view of this, will the Government come to a decision before the arrival of the Shah here? Thirdly, is the Minister aware that in South East Asia, which I had the honour to visit some time back, there is a lot of effort in all the countries to develop fertilisers in a massive way and to help agro-industries? In view of this, in order to help farmers will the Government come to an early decision in the matter?

SHRI RAGHU RAMAIAH: The Government are fully aware of the anxiety of the members of his constituency and that will certainly be borne in mind in coming to a decision of this nature. As regards modifications, I had myself mentioned last time some of them and I will repeat it if you permit me.

MR. SPEAKER: If it is repetition, you need not do that.

SHRI NARENDRA SINGH MAHIDA: He has not replied to the question whether the decision will be arrived at before the arrival of the Shah of Iran in India.

MR. SPEAKER: Papers to be laid.

12.54 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT AND CERTIFIED ACCOUNTS OF INDIAN AIRLINES AND REPORT ON THE COMMISSION OF RAILWAY SAFETY

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): Sir, on behalf of Dr. Karan Singh, I beg to lay on the Table—

- (1) A copy of the Annual Report of the Indian Airlines for the year 1967-68, under sub-section (2) of section 37 of the Air Corporations Act, 1953.
- (2) A copy of the Certified Accounts of the Indian Airlines for the year 1967-68 together with the Audit Report thereon, under sub-section (4) of section 15 of the Air Corporations Act, 1953.
[Placed in Library. See No. LT-2759/68]
- (3) A copy of the Report on the working of the Commission of Railway Safety for the year 1966-67.
[Placed in Library. See. No. LT-2760/68]

ACTS UNDER UTTAR PRADESH STATE LEGISLATURE (DELEGATION OF POWERS) ACT

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA): Sir, I beg to lay on the Table a copy each of the following President's Acts (Hindi and English versions) under sub-section (3) of the Uttar Pradesh State Legislature (Delegation of Powers) Act, 1968:—

- (1) The Uttar Pradesh Tolls Validation Act, 1968 (President's Act No. 33 of 1968) published in Gazette